

## FORM G

### INVITATION FOR EXPRESSION OF INTEREST FOR

#### **DALANE INDUSTRIES PRIVATE LIMITED OPERATING IN MANUFACTURE OF STRUCTURAL METAL PRODUCTS, TANKS, RESERVOIRS AND STEAM GENERATORS AT BHOSARI, PUNE, MAHARASHTRA, INDIA - 411026**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1)	Name of the corporate debtor along with PAN & CIN/ LLP No.	DALANE INDUSTRIES PRIVATE LIMITED PAN: AADCD9272D CIN: U28113PN2011PTC140180
2)	Address of the registered office	PLOT NO.194, SECTOR NO.07, PRADHIKARAN, BHOSARI, PUNE, MAHARASHTRA, INDIA - 411026.
3)	URL of website	Not Applicable
4)	Details of place where majority of fixed assets are located	Machineries with Dyes & Tools at various places in Pune, Maharashtra.
5)	Installed capacity of main products/ services	Tata Xenon Yodha (Vehicle), Prower Press 250 Ton, VMC Machine, Arc Welding Machine, SPM machine, Computer, Steel Bins, Plastic Bins, Dies & tools, LED TV, Scrap
6)	Quantity and value of main products/ services sold in last financial year	Not Available
7)	Number of employees/ workmen	0 (Zero)
8)	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	31 <sup>st</sup> March 2023 List of Creditors: <a href="https://ibbi.gov.in/en/claims/claim-process/U28113PN2011PTC140180">https://ibbi.gov.in/en/claims/claim-process/U28113PN2011PTC140180</a> For Financials: <a href="mailto:cirp.dalane@gmail.com">cirp.dalane@gmail.com</a>
9)	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For Detailed EOI and eligibility criteria, please contact on: <a href="mailto:cirp.dalane@gmail.com">cirp.dalane@gmail.com</a>
10)	Last date for receipt of expression of interest	28 <sup>th</sup> September, 2024
11)	Date of issue of provisional list of prospective resolution applicants	08 <sup>th</sup> October, 2024
12)	Last date for submission of objections to provisional list	13 <sup>th</sup> October, 2024
13)	Date of issue of final list of prospective resolution applicants	23 <sup>rd</sup> October, 2024
14)	Date of issue of information	28 <sup>th</sup> October, 2024

	memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	
15)	Last date for submission of resolution plans	27 <sup>th</sup> November 2024
16)	Process email id to submit Expression of Interest	<a href="mailto:cirp.dalane@gmail.com">cirp.dalane@gmail.com</a>



*Kamall Jaddwani*

Date: 13<sup>th</sup> September 2024  
Place: Mumbai Suburban

SD/-  
KAMAL KUMAR JADWANI  
IBBI/IPA-001/IP-P-02786/2022-2023/14259  
Resolution Professional  
For Dalane Industries Private Limited  
Flat No. 605, Wing-B,  
Satguru Complex II (A-B), Film City Road,  
Goregaon East, Adjacent to Satellite Tower,  
Mumbai Suburban, Maharashtra ,400063

### The Vishweshwar Sahakari Bank Ltd. Pune

(Multi-state Bank)  
471/472, Market Yard, Gultekdi, Pune - 411 037. Phone No.2426 1755 / 2426 2745  
Email - agm\_recovery@vishweshwarbank.com, Web - www.vishweshwarbank.com

#### SALE NOTICE THROUGH PUBLIC AUCTION

Whereas The undersigned being appointed as Authorised Officer, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002 dated 17/12/2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 18.05.2024 under section 13(2) of the said act calling upon the borrower & guarantors. The borrowers having failed to repay the amount, the mortgage property was taken into Actual Possession by the undersigned on 22.07.2024 in exercise of powers conferred on him under section 13(4) read with rule 8 of the said rules & the property mentioned in below schedule is part of the said mortgage property. The borrowers in Particular and public in general was also cautioned through our Possession Notice published in Daily Business Standard & Daily Saamana newspapers as required under the Act on 26.07.2024 not to deal with the property mentioned below. The secured asset mentioned in below schedule shall be sold by the undersigned on the following terms & condition on **Monday, dt. 30.09.2024 at 12.00 noon at Recovery Department, The Vishweshwar Sahakari Bank Limited, Pune, (Head Office) 395, Market Yard, Gultekdi, Pune - 411 037.**

#### Terms and Conditions of Sale

- The undersigned intends to sell the property "As is where is basis & As is what is condition & as is whatever basis". Bank will not be responsible for condition & other thing related to the property.
- The purchaser are required to deposit the earnest deposit mentioned below with Authorised Officer before Auction Start by way of Pay Order/ Demand draft, payable at Pune and Favoring "The Vishweshwar Sahakari Bank Ltd., Pune". The earnest money of the depositor will not carry any interest
- Authorised Officer reserve the right to cancel the auction without assigning any reasons
- The successful purchaser of Immovable Property shall deposit 25% of the amount of the sale price (adjusting the earnest deposit) immediately on the sale being knocked in his favour and the balance purchase price within 15 days of confirmation of the sale by the Authorized Officer.
- The successful purchaser on payment of entire sale price (Registration Fees & Stamp Duty, Other charges etc.) and on completion of sale formalities shall be issued a sale certificate by the authorized Officer.
- The bid will not be considered below Reserve price.
- The secured asset mentioned below are based on the Mortgage Charge created by the borrower in favor of the bank.
- The successful purchaser shall bear all Stamp duty, Registration fee, Transfer Fee, sale certificate registration charges and any other charges payable pertaining to the said property.
- The bank does not take any responsibility for any errors/omission /property tax /discrepancy /shortfall etc. in the Secured Asset or for the dues of any authority established by the law. Interested parties are advised to independently verify details of the property and to inspect the records relating to the mortgage available with the Authorized Officer on request.
- As per the best of knowledge and information of the Authorised Officer below mentioned amount is payable pertaining to said flats.

Flat No.	PMC Tax	Society Maintenance	Total Dues
904	₹ 64,091	₹ 1,04,147	₹ 1,68,238
1203	₹ 78,606	₹ 1,42,788	₹ 2,21,394

- The purchaser can inspect the property from **23.09.2024 to 27.09.2024 between 11.00 am to 5.00 pm** with prior permission of Authorized Officer.
- It shall be responsibility of the successful bidder to pay 1% T.D.S. of the sale amount under Section 194(1A) of the Income Tax Act & shall submit the proof thereof to Authorized officer.

#### Name of Borrower / Guarantors & Mortgage

**Borrower :-**  
M/s Prime Products, Partner - 1) Shri Toseef Tafazzul Sabooowala, 2) Sou. Fatema Toseef Sabooowala  
Add 1:- Unit No. 3, Plot No. 71/1B, 2 & 3, Khira Industrial Co-Op. Society, General Block, Indrayani Corner, Bhosari, Pune - 411026.  
Add 2 :- Flat No. 604, 6th Floor, 'B' Building, "Brahma Exuberance", S. No. 13, Hissa No. 1+2+3 (Part), CTS No. 739, Kondhwa (Kh), Tal. Haveli, Dist- Pune-411048.  
**Guarantor & Mortgage :-**  
1) Shri Toseef Tafazzul Sabooowala, 2) Sou. Fatema Toseef Sabooowala (Both Guarantor For Loan A/c. 153/217 & 153/228.)  
Add :- Both R/A at: Flat No. 604, 6th Floor, 'B' Building, "Brahma Exuberance", S. No. 13, Hissa No. 1+2+3 (Part), CTS No. 739, Kondhwa (Kh), Tal. Haveli, Dist- Pune-411048.  
3) Shri Yawar Hatim Ali (Guarantor for Loan A/c No. 163/3)  
Add:- Flat No. 22, "C Wing" "Glorious Park", Sector-3, Indrayani Nagar, Bhosari, Tal. Haveli, Dist- Pune-411039.

Total Loan Outstanding Balance as on **31.08.2024** ₹. 9,42,44,932.88 (for loan A/c No. 153/217 & 153/228) and ₹ 44,39,712.44 (for loan A/c No. 163/3) + Interest & other charges from 01.09.2024

#### Description of Mortgage property

Immovable Property:  
Property Owner: Shri Toseef Tafazzul Sabooowala and Sou. Fatema Toseef Sabooowala  
1) All that piece and parcel of the Flat No. 904, admeasuring about 138.47 Sq. Mtr (Salable) i.e. 1490 Sq. Ft on the 9th Floor of the "D-4" wing, ["D"-building] and the parking space bearing No. DB-18 admeasuring about 13.38 Sq. Mtr i.e. 144 Sq. Ft in "D" building in "Brahma Exuberance", at S. No. 13, Hissa No. 1+2+3(part), bearing CTS No. 739, at Kondhwa (Kh), Tal. Haveli, Dist. Pune.

Reserve Price:- ₹.	Earnest Money ₹.
1,31,00,000/-	13,10,000/-

2) All that piece and parcel of the Flat No. 1203, admeasuring about 92.26 Sq. Mtr (Carpet) + Terrace admeasuring about 20.30 Sq. Mtr on the 12th Floor of the "A"-Building, at "Elina Living", at S. No. 43, Hissa No. 1+2+3+4+5 (part) + 6 + 7 + 8 (part) +9A+9B/1+11(P) +12 S. No. 44+ S. No. 46/1/2 + 1/3 at Mohammadwadi, Pune along with Two-four wheeler car parking space admeasuring about 9.29 Sq. Mtr. each

Reserve Price:- ₹.	Earnest Money ₹.
1,06,00,000/-	10,60,000/-

#### STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT

The borrower/Guarantor/Mortgagor are hereby notified to pay the sum mentioned as above before the date of auction, failing which the secured assets will be auctioned and balance if any will be recovered with interest and cost from you.

Sd/-  
**Santosh Bankar**  
Asst. General Manager & Authorized Officer,  
The Vishweshwar Sahakari Bank Ltd, Pune,  
Mobile No. 99229 59642

Place :- Pune  
Date :- 12.09.2024

#### Public Notice Legal heirs Declaration

Notice is hereby given public at large regarding property bearing Flat No. 8 Apartment No. 21 area admeasuring about 41.82 Sq. Mtrs. i.e. 450 Sq. Ft. on the "Second Floor", the building known as "RAJLAXMI APARTMENT CONDOMINIUM", along with undivided share 4.13%, constructed on land bearing City Survey No. 1511, 1512, 1513 and 1514, situated at Village **Shukrawar Peth**, Tal-Haveli and Dist-Pune, (Hereinafter referred to as "SAID FLAT") originally owned and possessed by **Mr. Sagar Dattatray Saindane** purchased from **Mr. Ulhas Ramchandra Shinde**, Mrs. Shalini Ulhas Shinde, Mr. Milind Ulhas Shinde, Mr. Sameer Ulhas Shinde by Agreement dated 21.04.2004, before execution of final Deed of Apartment one of the owner **Mr. Ulhas Ramchandra Shinde** was expired on 10.10.2010 and Mrs. Shalini Ulhas Shinde was expired on 13.07.2009 and leaving behind their legal heirs namely sons **Mr. Milind Ulhas Shinde**, **Mr. Sameer Ulhas Shinde**. The notice is hereby given for declaration and verification of **Mr. Milind Ulhas Shinde**, **Mr. Sameer Ulhas Shinde** are only legal heir and have legal rights to execute final Deed of Apartment and hereby declared interest of above-mentioned property is free from any encumbers & no any kinds of third-party rights i.e. Gift, Sale, or any other deed & said property clean, clear and marketable title and owner have assurance have legal valid rights to disposed said property. If any rights/interests of third party of said property shall be inform us, if any claim or objection raised in written on address mentioned below within **07 days** from the date of this notice. If within due dated no claim and objection raised, we will not considered further claim and objection. The said property shall be considered as clean, clear & marketable title.

Sd/-  
Date: 12.09.2024.  
**ALPINE LAW PUNE, legal firm**  
**Adv. Ganesh R. Kadam**  
Office : Flat No. 8, 2<sup>nd</sup> Floor, Wing A, Amod Apartment, CTS 1145, Final Plot No. 530, Ferguson college Road, Behind Shrawan Hotel & Near Ramsar Cafe, Model Colony, Shivajinagar, Pune-411016 Mo-9923904981

#### PUBLIC NOTICE

Notice, hereby given that, Late Smt. Rukmini Pandurang Patil owned 60% share in all that piece and parcel of **Flat No. 501 adm. 163.08 Sq. Mtrs.** Carpet i.e. 1755.39 Sq. Ft. Carpet + Terrace adm. 28.68 Sq. Mtrs. in Building 'B' in the project "Shrinivasa Blossom Boulevard Co. Operative Housing Society Ltd." along with 2 car parking lots adm. 18.72 Sq. Mtrs. constructed on land bearing Final Plot No. 421/2 situated at village Ghorpadi Pune - 411001 (hereinafter referred to as the "SAID FLAT"). The said deceased Smt. Rukmini Pandurang Patil (65%) and one Smt. Lilawati Dadasaheb Waghmode (35%) purchased said flat by registered Agreement. Thereafter Smt. Lilawati Dadasaheb Waghmode gifted her 35% share to Smt. Rukmini Pandurang Patil by registered Gift Deed. Smt. Rukmini Pandurang Patil transferred 40% share to Mr. Vilas Pandurang Patil by registered Sale Deed. The said deceased has also by her last Will dated 16/02/2024 bequeathed her 60% share in the said flat to her son **Mr. Vilas Pandurang Patil**. Anyone having any rights, title and interest in the above mentioned Flat, by way of oral/ written agreement, deed, heirship, mortgage, lease, gift, possession, inheritance, charge or otherwise shall intimate the same to the undersigned or the Chairman, Shrinivasa Blossom Boulevard Co. Operative Housing Society Ltd. Final Plot No. 421/2, South Main Road, Off. Lane No. 7, Koregaon Park, Pune - 411001 together with proof thereof within 15 days from the publication of this notice, failing which all such claims if any, shall be deemed to have waived and/ or abandoned the same for all purposes.

PUNE, **Prime Legal through Adv. Unmesh Deshpande,**  
Dt. 13.9.2024 Office at : 402, Kamayani Towers, Off. J. M. Road, Shivajinagar, Pune. Ph. No. 8379051111

#### PUBLIC NOTICE

Notice is hereby given that I am required to investigate the title of **Anjali Manoj Sainani** (Owner of the said Property) which is developed by **Nanak Properties Private Limited** through its Director **Manoj Sainani** (Developer) to the Land/Plot along with Bungalow area 5,500 sq. ft. Built-up bearing Plot No.130, Corresponding Block No. C (as per PMRDA approved Plan dated 08/04/2024 vide No. 1137/22/23/24) out of Gat No. 122 area admeasuring 04 Hectare 96 Aar out of total area 07 Hectare 40 Aar including **Potkharaba at Village Dhalewadi, Tal. Maval, Dist. Pune** area admeasuring 74000 sq. mtrs. for layout, construction of building resort project sanctioned from PMRDA and bounded as: **East: Plot No.194, South: Amarja Layout Road, West: Plot No.131, North: Amarja Layout Road.** Any persons having any claim by way of sale agreement, mortgage, lease, lien, gift, easement, exchange, possession, inheritance, court case, succession or otherwise howsoever in respect of the same are required to intimate the same in writing to the undersigned together with documents in support thereof **within 15 days** of publication of this Notice, failing which all such claim, if any, shall be deemed to have been waived and/or abandoned.

Place: Pune  
Date: 12/09/2024  
**NITIN G. OMBALE, ADVOCATE**  
Flat No.4, Omshankar Building, Second Floor, CTS No.896/1, Raviwar Peth, Pune 411002. Mobile No.9822196328  
E-mail id: nitingombale@gmail.com

#### FORM G INVITATION FOR EXPRESSION OF INTEREST FOR DALANE INDUSTRIES PRIVATE LIMITED

OPERATING IN MANUFACTURE OF STRUCTURAL METAL PRODUCTS, TANKS, RESERVOIRS AND STEAM GENERATORS AT BHOSARI, PUNE, MAHARASHTRA, INDIA - 411026 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	DALANE INDUSTRIES PRIVATE LIMITED
1. Name of the corporate debtor along with PAN/CIN/LLP No.	PAN: AADC09272D CIN: U28113PN2011PTC140180
2. Address of the registered office	PLOT NO.194, SECTOR NO.07, PRADHIKARAN, BHOSARI, PUNE, MAHARASHTRA, INDIA - 411026.
3. URL of website	Not Applicable
4. Details of place where majority of fixed assets are located	Machineries with Dyes & Tools at various places in Pune, Maharashtra.
5. Installed capacity of main products/ services	Tata Xenon Yodha (Vehicle), Prower Press 250 Ton, VMC Machine, Arc Welding Machine, SPM machine, Computer, Steel Bins, Plastic Bins, Dies & tools, LED TV, Scrap
6. Quantity and value of main products/ services sold in last financial year	Not Available
7. Number of employees/ workmen	0 (Zero)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	31st March 2023 List of Creditors: <a href="https://ibbi.gov.in/en/claims/claim-process/">https://ibbi.gov.in/en/claims/claim-process/</a> U28113PN2011PTC140180 For Financials: <a href="mailto:corp.dalane@gmail.com">corp.dalane@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For Detailed EOP and eligibility criteria, please contact on: <a href="mailto:corp.dalane@gmail.com">corp.dalane@gmail.com</a>
10. Last date for receipt of expression of interest	28th September, 2024
11. Date of issue of provisional list of prospective resolution applicants	08th October, 2024
12. Last date for submission of objections to provisional list	13th October, 2024
13. Date of issue of final list of prospective resolution applicants	23rd October, 2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	28th October, 2024
15. Last date for submission of resolution plans	27th November 2024
16. Process email id to submit Expression of interest	<a href="mailto:corp.dalane@gmail.com">corp.dalane@gmail.com</a>

Sd/-  
**KAMAL KUMAR JADWANI**  
IBBI/PA-001/IP-P-02786/2022-2023/14259  
Resolution Professional  
For Dalane Industries Private Limited  
RAMESH POKALE (A.B), Film City Road, Goregaon East, Adjacent to Satellite Tower, Mumbai Suburban, Maharashtra, 400063  
Date: 13th September 2024  
Place: Mumbai Suburban

### Pune Urban Co-op Bank Ltd. Pune.

Head Office : 24, Lombar building, Kasba Peth, Pune 411011

#### Sale Cum Auction Notice For Sale Of Immovable Property

Auction Sale Notice of Sale Of Immovable Assets Under the Securitization And Reconstruction of Financial Assets and Enforcement Of Security Interest Act 2002. Read With The Proviso to Rule 8(6) of the Security Interest ( Enforcement) Rule 2002.

(Here in after referred to as the act)

Notice is hereby given to the public in general and to the Borrower(s) and Guarantor(s) and mortgagors in particular that the under mentioned immovable property mortgaged to the secured creditor which is in the possession of Authorised Officer, Pune Urban Co-op. Bank Ltd. Pune, under the rule no. 8 and 9 of the Securitization And Reconstruction of Financial Assets and Enforcement Of Security Interest Act 2002 within the meaning of sec.13(12) of the Act, will be sold on "As is Where", "As is What is" and "Whatever there is" and without recourse basis" On 26/09/2024 for the recovery of Rs. 13,06,31,631/- (Rs. Thirteen Crore Six Lakh Thirty One Thousand Six Hundred Thirty One Only) As on 31/08/2024 along with future interest / other charges due to the Pune Urban Co-op. Bank Ltd. Pune, Katraj Dhankawadi Branch from Borrower(s) and Guarantor(s) and mortgagors.

The recovery of the dues From Borrower(s) and Guarantor(s) and mortgagors stated detailed as under.

Name and Address of the borrower and guarantor	Amount Outstanding	Description of Property	Reserve Price	Minimum Bid Amount
<b>M/s. Chandrasakha Agro Tourism Pvt Ltd .Reg address:- House no 4, S. No. 1, Ambegaon Bk, Talu Haveli, Dist Pune</b> <b>Directors, Late Ananta Sakharan, Late Ananta sakharan Waswand through his legal heirs (a) Nivruti Ananta Waswand (2) Gulab Ananta waswand (3) Mrs Sharada Ramesh pokale (4) Mrs Nirmala Keraba charwad 2. Nivruti Ananta waswand 3. Gulab Ananta Waswand 4. Sandip Shrihari Mangade 5. Mrs sneha sandip mangade 6. Atul Ramesh Pokale 7. Dipak gorakhnath salunkhe</b> <b>GUARANTORS,</b> <b>1. Chandrakant Tulashiram Mangade</b> <b>2. Rajaram Shankar Kashid</b>	Rs. 13,06,31,631	<b>1 All piece and parcel of NA landed property adm 3 H 22 R bearing Gat no.72 (Old No 410) from mouje Morwadi (Kikawi) Talu Bhor Dist Pune. Owned by late Ananta Sakharan waswand through his legal heirs and Sandip Shrihari Mangade And Mrs . Sneha sandip Mangade</b> <b>2 All piece and parcel of property bearing grampanchayat milakat no 191 (old 177) with RCC building with build up 1347sq.ft. along with other construction on site from mouje Morwadi (Kikawi) Talu Bhor Dist Pune owned by Nivruti Ananta waswand</b> <b>3 All piece and parcel of NA landed property adm 27.7 R carved out of larger land adm.2H 12 Rbearing Gat no.402 from mouje Kikawi Talu Bhor Dist Pune. Owned by late Ananta Sakharan waswand through his legal heirs.</b>	22,65,27,120/-	2,26,52,712/-

Sr.No.	Particulars	Information
1	Date and time of auction	26/09/2024 at 1.00 PM
2	Earnest Money Deposit	10.00%
3	Last date of submission of bids	Onor before 25/09/2024 before 5.00 pm
4	Date and time of inspection of property for intending purchaser	25/09/2024 (Between11.00 AM to 5.00 PM)
5	Place of auction and contact no.	Pune Urban Co-op. Bank Ltd. Pune RecoveryDepartment Market yard Pune-37 955292201/9552592178

- We invite your attentions to provisions of sub section (8) of sec.13 of the act in respect of time available to redeem the secured asset.
- This is also a notice to the borrower / guarantor and mortgagors of the above said loan about holding of this sale on the above mentioned date if their outstanding dues are not repaid in full.
- Encumbrances known to the bank, Statutory dues like Property Taxes, MSEC Charges etc. be ascertained by the Prospective Purchaser(s).
- Whenever applicable it is responsibility of purchaser of Secured Asset to deduct tax at source (TDS) @ 1% of the total sell consideration on behalf of resident owner on the transfer of immovable property having consideration equal to rs.50 lack and above and deposit the same with proper authority u/s 194(A) of Income Tax Act.
- The aforesaid property shall not be sold below the reserve price as mention above.
- The successful bidder will be required to deposit 25% of the sale price ( less the amount of EMD deposited ) on the same day of confirmation of sale. The balance amount of the sale price is to be paid within 30 days of the conformation of the sale or such extended period as may be agreed to by the Authorised Officer. If the successful tenderer fails to pay the price as stated above, the deposit made by him shall be forfeited
- Authorised Officer reserves the right to accept or reject any or all bids without any assigning any reason(s). The Authorised Officer reserve the right to sell the assets by any of the modes or vary the terms and conditions of the auction as prescribed in the SARFAESI Act.

Sd/-  
**Authorized Officer**  
Pune Urban Co-op. Bank Ltd. Pune

Place :- Pune  
Date :- 10.09.2024

### Pune Urban Co-op Bank Ltd. Pune.

Head Office : 24, Lombar building, Kasba Peth, Pune 411011

#### Sale Cum Auction Notice For Sale Of Immovable Property

Auction Sale Notice of Sale Of Immovable Assets Under the Securitization And Reconstruction of Financial Assets and Enforcement Of Security Interest Act 2002. Read With The Proviso to Rule 8(6) of the Security Interest ( Enforcement) Rule 2002.

(Here in after referred to as the act)

Notice is hereby given to the public in general and to the Borrower(s) and Guarantor(s) and mortgagors in particular that the under mentioned immovable property mortgaged to the secured creditor which is in the possession of Authorised Officer, Pune Urban Co-op. Bank Ltd. Pune, under the rule no. 8 and 9 of the Securitization And Reconstruction of Financial Assets and Enforcement Of Security Interest Act 2002 within the meaning of sec.13(12) of the Act, will be sold on "As is Where", "As is What is" and "Whatever there is" and without recourse basis" On 26/09/2024 for the recovery of Rs. 14,57,96,639/- (Rs. Fourteen Crore Fifty Seven Lakh Ninety Six Thousand Six Hundred Thirty Nine Only) As on 31/08/2024 along with future interest / other charges due to the Pune Urban Co-op. Bank Ltd. Pune, Katraj Branch from Borrower(s) and Guarantor(s) and mortgagors.

The recovery of the dues From Borrower(s) and Guarantor(s) and mortgagors stated detailed as under.

Name and Address of the borrower and guarantor	Amount Outstanding	Description of Property	Reserve Price	Minimum Bid Amount
<b>M/S.DAZLING AMUZMENT (PARTNERSHIP FIRM) Partners 1)MR.NIVRUTTI ANANTA WASWAND 2) MR.SANDEEP SHRIHARI MANGADE 3) MRS. JYOTI NIVRUTTI WASWAND (CO- BORROWER)</b> <b>1 Late Anant a sakharan Waswand through his legal heirs (a) Nivruti Ananta Waswand (2) Gulab Ananta waswand (3) Mrs Sharada Ramesh pokale (4) Mrs Nirmala Keraba charwad</b> <b>GUARANTORS -</b> <b>1) MR. SANTOSH VIJAY WASAWAND 2) MR.SURESH YASHWANT KASHID</b> <b>3) MR.SANDEEP SHRIHARI MANGADE</b> <b>4. MRS.JYOTI NIVRUTTI WASWAND 5. MR.ATUL RAMESH POKALE</b> <b>6.MR.DIPAK GORAKHNATH SALUNKHE 7. MRS. SNEHA SANDEEP MANGADE</b> <b>8.MR.NIVRUTTI ANANTA WASWAND 9.MR.GULABRAO ANANTA WASWAND</b> <b>10.MRS.NIRMALA KERBA CHARWAD 11.MRS.SHARDA RAMESH POKALE</b>	Rs. 14,57,96,639/-	<b>1 All piece and parcel of NA landed property adm 3H22 R bearing Gat no.72 ( Old No 410)from mouje Morwadi ( Kikawi ) Tal. Bhor Dist Pune. Owned by late AnantaSakharan waswand through his legal heirs and Sandip Shrihan Mangade And Mrs Sneha sandip Mangade</b> <b>2 All piece and parcel of property bearing grampanchayat milakat no 191 (old 177) with RCC building with build up 1347 sq.ft. alongwith other construction on site from mouje Morwadi (Kikawi) Talu Bhor Dist Pune owned by Nivruti Ananta waswand</b> <b>3 All piece and parcel of NA landed property adm 27.7 R carved out of larger land adm.2H 12 Rbearing Gat no.402 from mouje Kikawi Talu Bhor Dist Pune.Owned by late Ananta Sakharan waswand through his legal heirs.</b>	22,65,27,120/-	2,26,52,712/-

Sr.No.	Particulars	Information
1	Date and time of auction	26/09/2024 at 1.00 PM
2	Earnest Money Deposit	10.00%
3	Last date of submission of bids	Onor before 25/09/2024 before 5.00 pm
4	Date and time of inspection of property for intending purchaser	25/09/2024 (Between11.00 AM to 5.00 PM)
5	Place of auction and contact no.	Pune Urban Co-op. Bank Ltd. Pune RecoveryDepartment Market yard Pune-37 955292201/9552592178

- We invite your attentions to provisions of sub section (8) of sec.13 of the act in respect of time available to redeem the secured asset.
- This is also a notice to the borrower / guarantor and mortgagors of the above said loan about holding of this sale on the above mentioned date if their outstanding dues are not repaid in full.
- Encumbrances known to the bank, Statutory dues like Property Taxes, MSEC Charges etc. be ascertained by the Prospective Purchaser(s).
- Whenever applicable it is responsibility of purchaser of Secured Asset to deduct tax at source (TDS) @ 1% of the total sell consideration on behalf of resident owner on the transfer of immovable property having consideration equal to rs.50 lack and above and deposit the same with proper authority u/s 194(A) of Income Tax Act.
- The aforesaid property shall not be sold below the reserve price as mention above.
- The successful bidder will be required to deposit 25% of the sale price ( less the amount of EMD deposited ) on the same day of confirmation of sale. The balance amount of the sale price is to be paid within 30 days of the conformation of the sale or such extended period as may be agreed to by the Authorised Officer. If the successful tenderer fails to pay the price as stated above, the deposit made by him shall be forfeited
- Authorised Officer reserves the right to accept or reject any or all bids without any assigning any reason(s). The Authorised Officer reserve the right to sell the assets by any of the modes or vary the terms and conditions of the auction as prescribed in the SARFAESI Act.

Sd/-  
**Authorized Officer**  
Pune Urban Co-op. Bank Ltd. Pune

Place :- Pune  
Date :- 10.09.2024

### IndusInd Bank Limited

FRR Dept, 11th Floor, Tower 1, One World Centre, 841, Senapati Bapat Marg, Prabhadevi, Mumbai 400013

[Appendix - IV-A] [See proviso to rule 8 (6) r/w 9(1)]  
**PUBLIC NOTICE FOR E-AUCTION SALE OF IMMOVABLE PROPERTY**  
**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with proviso to Rule 8 (6) r/w 9(1) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower(s), Guarantor(s) and Mortgagor (s) that the below described immovable property mortgaged/ charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of IndusInd Bank Limited. The Authorized Officer of IndusInd Bank Limited hereby intends to sell the below mentioned secured property for recovery of dues and hence the tenders/bids are invited in sealed cover for the purchase of the secured property. The properties shall be sold in exercise of rights and powers under the provisions of sections 13 (2) and (4) of SARFAESI Act; on "As is where is", "As is what is", and "Whatever there is" and "Without recourse Basis" for recovery of amount shown below in respective column due to IndusInd bank limited as Secured Creditor from respective Borrower and Guarantors & Mortgagors / shown below. Details of the Borrower(s)/Guarantor(s)/Mortgagors, Securities, Owner, Outstanding Dues, Date of Demand Notice sent under Section 13(2), Possession Date, Reserve Price, Bid Increment Amount, Earnest Money Deposit (EMD), Date & Time of Inspection is given as under:

Sr. No.	Name of Borrower(s)/ Guarantors/ Mortgagors	Details of the Secured Asset	Owner of the property	Outstanding Dues as on 11.09.2024 IN INR)	Demand Notice Date	Possession Date	Reserve Price (IN INR)	Bid Increment Amount (IN INR)	EMD (IN INR)	Date & Time of Inspection
1.	M/s Hindustan Abhikaran (Borrower) Mr Abhay Virchand Pahade (Guarantor/ Mortgagor) Mrs Bhagyashree Abhay Pahade(Guarantee) (Guarantor)	All that piece and parcel of Residential Flat No 7 B adm 704.46 Sq Ft i.e 65.47 Sq Mtrs carpet area on 2nd Floor, of the building known as "Sinhgad apartment" standing on all the piece and parcel of the land bearing survey no 703/1/1 situate being and lying at vadgaon Bk within the limits of registration Sub Dist Tal Haveli, Dist Pune and within the limits of Pune Municipal Corp Pune 411041	Mr Abhay Virchand Pahade	Rs. 72.78 Lakhs	06.12.2022	03.09.2024	Rs. 40.55 Lakhs	Rs. 50000/-	Rs. 4.10 Lakhs	18.10.2024 10.00 AM TO 2.00 PM

Account No: 0001356404005, Name of the Beneficiary: IndusInd Bank Limited. Bank Name: IndusInd Bank Limited, Branch: Opera House Mumbai, IFSC Code: INDB0000011

Date of E-Auction & Time:- 22.10.2024 11am to 12:00 pm Last date and time for submission of bid letter of participation/KYC Document/Proof of EMD:- 21.10.2024 till 6 pm

For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's website i.e. www.indusind.com or <https://www.bankauctions.com> or contact Mr Farhad Jiwani Mobile No 9619900667.

**STATUTORY NOTICE FOR SALE UNDER Rule 8(6) r/w 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002**

This notice is also a mandatory notice of not less than 30 (Thirty) days to the Borrower(s) of the above loan account under Rule 8(6) r/w 9(1), of Security Interest (Enforcement) Rule, 2002 and provisions of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, informing them about holding of auction/sale through e-auction on the above referred date and time.

Date: 12.09.2024  
Place: Pune  
Sd/- Authorized Officer  
IndusInd Bank Limited

# जीवनावश्यक वस्तूंचे वाढले दर; हॉटेल तर दूरच, घरचे जेवणही झाले महाग

## महागाईचे सावट; बिघडले बजेट

# आयआयटी तपासणार काँक्रीटिकरणाचा दर्जा

जव्हार, (वा.) ऋतुमानानुसार श्रावण संपून भाद्रपद सुरू झाला आहे. त्यामुळे पावसाने उस्त घेतली आहे, मात्र उपलब्ध जीवनावश्यक वस्तूंचे दर वाढले आहेत, त्यामुळे महागाईचा तीव्र झळा जव्हार शहर तथा ग्रामीण भागातील सर्वसामान्य नागरिकांना सोसाव्या लागत आहेत. गहू, हरभरा डाळ आणि खाद्यतेलासह भाजीचे भावही सतत वाढत आहेत. त्यामुळे हॉटेल तर दूरच, पण घरचे जेवणही महाग झाले. परिणामी, महागाईचे सावट येऊन गृहिणींचे बजेट बिघडल्याची परिस्थिती आहे.

सणासुदीच्या तोंडावर गहू, खाद्यतेल, हरभरा डाळीच्या पाटोपाट घरासाठी लागणारा भाजीपाला, कंदा आणि सणासुदीत हरभरा डाळ, गहू, खाद्यतेल, रवा, गव्हाचे पीठ, मैद्याला अधिक मागणी असते. घरोघरी गोडबोड तयार केले जाते. यंदा मात्र



एन सणात महागाई वाढली आहे. सण-उत्सव साजरा करायचा तर आहे, पण महागाईमुळे अनेक वस्तूंना पर्याय शोधायचा लागत आहे. यंदा सण साजरा करताना खुपदा बजेट कोलमडले.

किचनचा खर्च वाढला आहे. सणासुदीत हरभरा डाळ, गहू, खाद्यतेल, रवा, गव्हाचे पीठ, मैद्याला अधिक मागणी असते. घरोघरी गोडबोड तयार केले जाते. यंदा मात्र

### खाद्यतेलाचे दर वाढणार

- लोकसभा निवडणुकीच्या काळात सर्वच खाद्यान्नाच्या दरावर नियंत्रण मिळविण्याचा प्रयत्न सरकारने केला होता, मात्र आता त्याला सुरंग लागला असून भाव वाढू लागले आहेत.
- दर वाढू नयेत म्हणून केंद्राने यंदा विक्रमी तेलाची आयात करून आयात शुल्कातही कपात केली होती.
- विदेशात पामच उतपान घटल्याने अनेक देशांनी पामच्या निर्यातीवर निर्बंध लादल्याने आयात कमी होईल. परिणामी, खाद्यतेलाचे भाव वाढू लागले आहेत.

### गव्हाचा सरकारी साठा कमी

- रशिया-युक्रेन युद्धानंतर जगातील गव्हाचा सरकारी साठा कमी होत आहे.
- मात्र सरकारने आतापर्यंत एकूण २६४ लाख टन गहू खरेदी करूनही सरकारचे उद्दिष्ट हे ३०२ लाख टन आहे.
- खरेदीची वेळ वाढविल्यानंतरही उद्दिष्ट गाठता आले नाही.
- अशा स्थितीत 'भोवट घाल्य योजना' आणि वीपीएलच्या गरजा भागवण्यासाठी गहू तातडीने आयात करावा लागण्याची शक्यता व्यक्त केली जात आहे.
- हरभरा डाळीचा लाडू, विविध पदार्थांसाठी वापर होतो. यंदा त्याच्या किमतीत वाढ झाली आहे.
- यावधी उत्पन्न कमी झाल्याने भाव वाढण्याची शक्यता व्यक्त केली जात आहे.

घटल्याने भाव चढेच होते. गेल्या एका वर्षात गहू महागला. महिऱ्याभरात गव्हाच्या दरात वाढ झालेली आहे. त्यात अजून वाढीची शक्यता व्यक्त होत आहे.

## तिसऱ्या मजल्यावरून पडून मजुराचा मृत्यू

### कंत्राटदारावर गुन्हा दाखल; तपास सुरू

मुंबई, (वा.) वरळी येथील एका निवासो इमारतीच्या तिसऱ्या मजल्यावरून पडून एका ४० वर्षीय मजुराचा मृत्यू झाला आहे. हबीबुर रहमान माजीद अली असे मृताचे नाव आहे. त्याचा भाऊ शफीक कामरेन इस्लामच्या म्हणण्यानुसार अली अनेकदा कामाच्या शोधात वांद्र्याच्या लेबर मार्केटमध्ये जात असे. गेल्या काही दिवसांपासून तो एका ठेकेदाराने त्याला वरळीतील एका सोसायटीत पॉटिंगच्या कामासाठी ठेवण्यात आले होते.

दादर पोलिस ठाण्याच्या अधिकाऱ्याने सांगितले की, अली आणि इतर दोन मजूर सोमवारी सकाळी साडेनऊ वाजता कामासाठी इमारतीत पोहोचले होते. कामगाराना इमारतीच्या बाहेरील भाग रंगविण्याचे काम देण्यात आले होते, परंतु त्यांना कोणताही सुरक्षा उपकरणे देण्यात आली नाहीत. दुपारी साडेबाराच्या

### इतर कामगारांचे जबाब नोंदवले

पोलिसांनी अलीचे नातेवाईक आणि इमारतीत काम करणाऱ्या इतर कामगारांचे जबाब नोंदवले आहेत. त्यानंतर त्यांनी तुषार पट्टाडाने नावाच्या ठेकेदार कंपनीवर निष्काळजीपणाचा गुन्हा दाखल केला आहे. एका अधिकाऱ्याने सांगितले की, आम्हाला कळले की ज्या कंपनीला सुरक्षा उपकरणे पुरवण्याची होती त्यांनी तसे केले नाही. गुन्हा दाखल करण्यात आला आहे, अद्याप कोणालाही अटक करण्यात आलेली नाही.

सुमारास तिसऱ्या मजल्यावर काम करणारा अली घसरून पडला. त्याच्या डोक्यावर आणि शरीराच्या इतर भागावर अनेक जखमा होत्या. घटनास्थळी उपस्थित असलेल्या इतर कर्मचाऱ्यांनी त्याला रुग्णालयात नेले, मात्र डॉक्टरांनी त्याला आचार्यदरम्यान मृत घोषित केले.

## चोरलेल्या दुचाकींची ऑनलाईन विक्री

मुंबई, (वा.) चोरी केलेल्या दुचाकींची ऑनलाईन विक्री करून या दुचाकी पुन्हा चोरणाऱ्या देान आरोपींना अटीतट हिल पोलिसांनी अटक केली आहे. अटक आरोपी साईत चोर असून पोलिसांनी या आरोपींच्या ताब्यात चोरलेली एक महागाडी दुचाकी हस्तांतर केली आहे. गेल्या काही दिवसांपासून अटीतट हिल परिसरात दुचाकी चोरीचे प्रमाण मोठ्या प्रमाणात वाढले होते. याच दरम्यान याच परिसरात राहणाऱ्या अशु शेख या तरुणाची देखील दुचाकी २८ ऑगस्टला गायब झाली होती. त्याने याबाबत अटीतट हिल पोलिस ठाण्यात तक्रार दाखल करताच पोलिसांनी गुन्हा केला.

### बनावट पेपर तयार करून दुचाकींची विक्री

अखेर परिसरातील काही सीसीटीव्ही पोलिसांनी ताब्यात घेऊन, बाराईने तपास केला. यामध्ये एका आरोपीचा चेहरा कैद झाला होता. सदाफ अन्सारी (२७) असे यातील आरोपीचे नाव असल्याचे समोर आले. त्याने शारीक अन्सारी (२३) याच्या मदतीने ही दुचाकी चोरल्याचे समोर आले. पोलिसांनी त्यांचा शोध सुरू केला असता, दोन्ही आरोपी गोवा राज्यात पळून गेल्याची माहिती पोलिसांना मिळाली.

## 'जात वैधता प्रमाणपत्र जमा करण्यासाठी मुदतवाढ मिळणार'

मुंबई, (वा.) विधानसभेतील विरोधी पक्षनेते विजय वडेटीवार यांची मुख्य सचिव सुजस्त सौनिक यांच्यासोबत चर्चा झाली असून राज्यातील एस्सी, एस्टी आणि एन्टी प्रवर्गातील विद्यार्थ्यांना जात वैधता प्रमाणपत्र जमा करण्यासाठी मुदतवाढ मिळणार असल्याचे वडेटीवार यांनी म्हटले आहे. एकूण हॅण्डलर वडेटीवार यांनी सांगितले की, वर्ष २०२४-२५ मध्ये जात वैधता प्रमाणपत्र जमा करण्याची मुदत एस्सी, एस्टी आणि एन्टी प्रवर्गातील विद्यार्थ्यांना सरकारकडून देण्यात आलेली नाही. त्यामुळे गेले दोन दिवस या प्रवर्गातील विद्यार्थ्यांचे हाल झाले आहेत. या प्रकरणी आज राज्याचे मुख्य सचिव सुजाता सौनिक यांच्याशी फोन वरून चर्चा झाली. मागास प्रवर्गातील विद्यार्थ्यांना जात वैधता प्रमाणपत्र जमा करण्यासाठी मुदतवाढ देण्यात येईल असे त्यांनी स्पष्ट केले.

## ...तर कारवाईचा बडगा उगारू

राज्य सीईटी कक्षाचे सर्व संस्थांना पत्रक

मुंबई, (वा.) राज्यातील इंजिनियरिंगच्या विद्यार्थ्यांची प्रवेशासाठी चाई सुरू असताना काही संस्थांकडून नियम डावलून प्रवेश दिले जात असल्याच्या तक्रारी राज्य सीईटी कक्षाकडे आल्या आहेत.

याबाबत पुण्यातील एका संस्थेवर सीईटी कक्षाने कारवाईही केली. मात्र, हे प्रकार राज्यभर होत असल्याच्या तक्रारी आल्यानंतर आता सीईटी कक्षाने सर्वच संस्थांना पत्रक पाठवत नियमबाह्य प्रवेश प्रक्रिया राबवला, तर कारवाईचा बडगा उगारू, असा इशारा दिला आहे.

## राज्य सीईटी कक्षाचे सर्व संस्थांना पत्रक



### तक्रारीची शहानिशा

दरम्यान, या तक्रारीवर सीईटी कक्षाने काय कारवाई केली असे विचारले असता, या तक्रारीची शहानिशा करण्यात येत आहे. यापैकी काही संस्थांच्या संकेतस्थळांवर रिक्त जागांचा तपशील उपलब्ध करण्यात आला होता.

## आरटीओने २४ बसेसना २.४ लाख रुपयांचा दंड ठोठावला

मुंबई, राज्याच्या रस्ते वाहतूक विभागाने (आरटीओ) २४ बसेसना एकूण २.४ लाख रुपयांचा दंड ठोठावला आहे. कारण गणेशोत्सवादरम्यान मुंबईहून कोकणात जाणाऱ्या बसेसमध्ये कथित अवैध वाहतूक आणि मालाची ओव्हरलोडिंग होत असल्याने विभागाने दादर, कुर्ला, चेंबूर, पनवेल या प्रमुख ठिकाणी तपासणी करून २४ बसेसवर कारवाई केली आहे. मुंबई सेंट्रल आरटीओने १ सप्टेंबरपासून कोकणात जाणाऱ्या खासगी बसेसवर विशेष लक्ष केंद्रित करून मोहीम सुरू केली आहे. मोटार वाहन कायदांचे पालन सुनिश्चित करण्याच्या उद्देशाने ही मोहीम ३० सप्टेंबरपर्यंत सुरू राहणार आहे.

दलाने इंडस्ट्रीज प्रायव्हेट लिमिटेडकडून तयार करावयाची अभियंतीची आमंत्रित	
दलाने इंडस्ट्रीज प्रायव्हेट लिमिटेडकडून तयार करावयाची अभियंतीची आमंत्रित	
१. कॉर्पोरेट कॉन्फॉन्स वाच पॅन / सीआयएन / एएनएन क्रमांक काढण्यासाठी	दलाने इंडस्ट्रीज प्रायव्हेट लिमिटेड वर AADC/D272D सीआयएन : U28113PN2011PTC140180
२. नोंदीकृत कार्यालयाचा पत्ता	प्लॉट क्र. ११४, सेक्टर क्र. ०७, प्राधिकरण, भोसरी, पुणे, महाराष्ट्र, भारत - ४११०२६.
३. वेबसाइटचे युआरएल	लागू नाही
४. ठिकाण जिथे बहुतांश स्थिर मालमत्ता स्थित आहे	पुणे, महाराष्ट्र येथील विविध ठिकाणी इय व टुससलॉज मलिनरिन
५. महागावी उपनगरे / सेवा यांची श्रमता	उठा शेविल सोबत (बाहेर), प्लॉट पॅन २५० टन, कॅम्पसची मलिनरिन, एअरपोर्ट रोड, मलिनरिन, कांमपूर, मलिनरिन, प्लॉट क्र. ११४, सेक्टर क्र. ०७, प्राधिकरण, भोसरी, पुणे, महाराष्ट्र, भारत - ४११०२६.
६. नव निर्माण वारंज महागावी उपनगरे / सेवा यांची संख्या आणि प्रमाण	लागू नाही
७. कर्मचाऱ्या/कर्मचाऱ्यांची संख्या	० (शून्य)
८. पुढील माहिती देण्यात येणाऱ्या उल्लेख विविध पत्रिकांवर (पब्लिशिंग) देणे बंधनकारक नाही, परंतु यादी, महागावी घटकांक आवकक त्या ताखा वर उल्लेख आहेत.	https://bbi.gov.in/en/claims/claims-process/
९. डिजिटल आमंत्रित प्रक्रिया पाठवत निमाण्या संकेत क्रमा : cnp.dalane@gmail.com	ईमेलप्राप्त व चरता निष्कांचा मलिनरिन कुर्या संकेत क्रमा : cnp.dalane@gmail.com
१०. तयार करावयाची अभियंतीची प्राम करणाऱ्याची शेवटची तारीख	२८.०९.२०२४
११. प्रस्तावित डिजिटल प्रक्रिया प्रक्रिया यांची प्रारंभ वारी जाहीर करणाऱ्या तारीख	दि. ०८.१०.२०२४
१२. प्रारंभ वारी सादर करणाऱ्याची शेवटची तारीख	दि. १३.१०.२०२४
१३. संपादन दारा अर्जावारी अंतिम वारी जाहीर करणाऱ्या तारीख	दि. २३.१०.२०२४
१४. संपादन दारा अर्जावारी अंतिम वारी जाहीर करणाऱ्या तारीख	दि. २८.१०.२०२४
१५. दारा आराखड्यावारी सादर करणाऱ्याची अंतिम तारीख	दि. २७.११.२०२४
१६. तयार करावयाची अभियंतीची सादर करणाऱ्याची ई मेल तारीख	cnp.dalane@gmail.com

### जाहीर नोटीस

उपविभागीय अधिकारी वंडाधिकारी हदली, उजविभागीय पुणे, यांचे कोर्टात

७, निलगिरी बांगला, राणीचा बाग, अल्पवचन भवन मागे, पुणे-४११००१

दुचाके-०२०-२३३३७३१ Email-sudpane@gmail.com

क्र. फौजदारी/मुम्बई/एसआर/२५/२०२४

१. श्री. राजेंद्र लखनवत घनवला

२. अल्पवचन भवन मागे, पुणे-४११००१

३. अल्पवचन भवन मागे, पुणे-४११००१

४. अल्पवचन भवन मागे, पुणे-४११००१

५. अल्पवचन भवन मागे, पुणे-४११००१

६. अल्पवचन भवन मागे, पुणे-४११००१

७. अल्पवचन भवन मागे, पुणे-४११००१

८. अल्पवचन भवन मागे, पुणे-४११००१

९. अल्पवचन भवन मागे, पुणे-४११००१

१०. अल्पवचन भवन मागे, पुणे-४११००१

११. अल्पवचन भवन मागे, पुणे-४११००१

१२. अल्पवचन भवन मागे, पुणे-४११००१

१३. अल्पवचन भवन मागे, पुणे-४११००१

१४. अल्पवचन भवन मागे, पुणे-४११००१

१५. अल्पवचन भवन मागे, पुणे-४११००१

१६. अल्पवचन भवन मागे, पुणे-४११००१

१७. अल्पवचन भवन मागे, पुणे-४११००१

१८. अल्पवचन भवन मागे, पुणे-४११००१

१९. अल्पवचन भवन मागे, पुणे-४११००१

२०. अल्पवचन भवन मागे, पुणे-४११००१

२१. अल्पवचन भवन मागे, पुणे-४११००१

२२. अल्पवचन भवन मागे, पुणे-४११००१

२३. अल्पवचन भवन मागे, पुणे-४११००१

२४. अल्पवचन भवन मागे, पुणे-४११००१

२५. अल्पवचन भवन मागे, पुणे-४११००१

२६. अल्पवचन भवन मागे, पुणे-४११००१

२७. अल्पवचन भवन मागे, पुणे-४११००१

२८. अल्पवचन भवन मागे, पुणे-४११००१

२९. अल्पवचन भवन मागे, पुणे-४११००१

३०. अल्पवचन भवन मागे, पुणे-४११००१

३१. अल्पवचन भवन मागे, पुणे-४११००१

३२. अल्पवचन भवन मागे, पुणे-४११००१

३३. अल्पवचन भवन मागे, पुणे-४११००१

३४. अल्पवचन भवन मागे, पुणे-४११००१

३५. अल्पवचन भवन मागे, पुणे-४११००१

३६. अल्पवचन भवन मागे, पुणे-४११००१

३७. अल्पवचन भवन मागे, पुणे-४११००१

३८. अल्पवचन भवन मागे, पुणे-४११००१

३९. अल्पवचन भवन मागे, पुणे-४११००१

४०. अल्पवचन भवन मागे, पुणे-४११००१

४१. अल्पवचन भवन मागे, पुणे-४११००१

४२. अल्पवचन भवन मागे, पुणे-४११००१

४३. अल्पवचन भवन मागे, पुणे-४११००१

४४. अल्पवचन भवन मागे, पुणे-४११००१

४५. अल्पवचन भवन मागे, पुणे-४११००१

४६. अल्पवचन भवन मागे, पुणे-४११००१

४७. अल्पवचन भवन मागे, पुणे-४११००१

४८. अल्पवचन भवन मागे, पुणे-४११००१

४९. अल्पवचन भवन मागे, पुणे-४११००१

५०. अल्पवचन भवन मागे, पुणे-४११००१

५१. अल्पवचन भवन मागे, पुणे-४११००१

५२. अल्पवचन भवन मागे, पुणे-४११००१

५३. अल्पवचन भवन मागे, पुणे-४११००१

५४. अल्पवचन भवन मागे, पुणे-४११००१

५५. अल्पवचन भवन मागे, पुणे-४११००१

५६. अल्पवचन भवन मागे, पुणे-४११००१

५७. अल्पवचन भवन मागे, पुणे-४११००१

५८. अल्पवचन भवन मागे, पुणे-४११००१

५९. अल्पवचन भवन मागे, पुणे-४११००१

६०. अल्पवचन भवन मागे, पुणे-४११००१

६१. अल्पवचन भवन मागे, पुणे-४११००१

६२. अल्पवचन भवन मागे, पुणे-४११००१

६३. अल्पवचन भवन मागे, पुणे-४११००१

६४. अल्पवचन भवन मागे, पुणे-४११००१

६५. अल्पवचन भवन मागे, पुणे-४११००१

६६. अल्पवचन भवन मागे, पुणे-४११००१

६७. अल्पवचन भवन मागे, पुणे-४११००१

६८. अल्पवचन भवन मागे, पुणे-४११००१

६९. अल्पवचन भवन मागे, पुणे-४११००१

७०. अल्पवचन भवन मागे, पुणे-४११००१

७१. अल्पवचन भवन मागे, पुणे-४११००१

७२. अल्पवचन भवन मागे, पुणे-४११००१

७३. अल्पवचन भवन मागे, पुणे-४११००१

७४. अल्पवचन भवन मागे, पुणे-४११००१

७५. अल्पवचन भवन मागे, पुणे-४११००१

७६. अल्पवचन भवन मागे, पुणे-४११००१

७७. अल्पवचन भवन मागे, पुणे-४११००१

७८. अल्पवचन भवन मागे, पुणे-४११००१

७९. अल्पवचन भवन मागे, पुणे-४११००१

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८२. अल्पवचन भवन मागे, पुणे-४११००१

८३. अल्पवचन भवन मागे, पुणे-४११००१

८४. अल्पवचन भवन मागे, पुणे-४११००१

८५. अल्पवचन भवन मागे, पुणे-४११००१

८६. अल्पवचन भवन मागे, पुणे-४११००१

८७. अल्पवचन भवन मागे, पुणे-४११००१

८८. अल्पवचन भवन मागे, पुणे-४११००१

८९. अल्पवचन भवन मागे, पुणे-४११००१

९०. अल्पवचन भवन मागे, पुणे-४११००१

९१. अल्पवचन भवन मागे, पुणे-४११००१

९२. अल्पवचन भवन मागे, पुणे-४११००१

९३. अल्पवचन भवन मागे, पुणे-४११००१

९४. अल्पवचन भवन मागे, पुणे-४११००१

९५. अल्पवचन भवन मागे, पुणे-४११००१

९६. अल्पवचन भवन मागे, पुणे-४११००१

९७. अल्पवचन भवन मागे, पुणे-४११००१

९८. अल्पवचन भवन मागे, पुणे-४११००१

९९. अल्पवचन भवन मागे, पुणे-४११००१

१००. अल्पवचन भवन मागे, पुणे-४११००१

### SRM E-Tender Notice

MSETCL invites online bids (E-Tender) from registered contractor's on Mahatransco SRM e-Tendering website <https://srmnetender.mahatransco.in> for following works.

Sr. No.	Matter to be displayed on website (English)	Start Date & Time of tender (DD/MM/YYYY HH:MM) (Time with AM/PM)	Last Date & Time of Submission (DD/MM/YYYY HH:MM) (Time with AM/PM)
1	Renovation of control room & allied civil works at 220kV Phursungi Substation, Dist-Pune.(Rfx no.7000032273)	13/09/2024 (10:00 AM)	20/09/2024 (10:00 AM)
2	Provision of 0.9 m wide cable trench & 01 No. of culvert over cable trench etc. at 132kV switchyard of 400kV Lonikand II Substation, Dist-Pune.(Rfx no.7000033274)	13/09/2024 (10:00 AM)	20/09/2024 (10:00 AM)
3	Repair of existing WBM road and asphaltting of internal road at 220kV Theur Substation, Dist- Pune.(Rfx no.7000033235)	13/09/2024 (10:00 AM)	20/09/2024 (10:00 AM)
4	Providing housekeeping services for office of the Chief Engineer EHV PC O&M Zone, Pune & 3 <sup>rd</sup> floor MSETCL offices at Admin Building Rasta Peth , Dist- Pune.(Rfx no.7000033326)	13/09/2024 (10:00 AM)	20/09/2024 (10:00 AM)
5	Construction of tremix concrete road at 132 Markal Substation, Dist- Pune. (7000033232)	13/09/2024 (10:00 AM)	20/09/2024 (10:00 AM)
6	Construction of Asphaltting & BBM Road at 132 KV Mundhwa Substation, Dist- Pune. (Rfx no.7000033234)	13/09/2024 (10:00 AM)	20/09/2024 (10:00 AM)
7	Renovation of control room with arrangement of ladies rest room along with replacement of damaged switchyard earthing pipeline & allied civil works at 132kV Phursungi Substation, Dist- Pune.(Rfx no.7000033272)	13/09/2024 (10:00 AM)	20/09/2024 (10:00 AM)
8	Repair of internal asphaltting roads with providing carpet over existing roads in 400 kV switchyard and portion of metal spreading for 400 kV switchyard at 400 kV Jejuri Substation Dist- Pune. (Rfx no.7000033226)	13/09/2024 (10:00 AM)	20/09/2024 (10:00 AM)
9	Maintenance & repair of BCR plinths and other allied civil works of Control Room along with metal spreading in 132kV switchyard at 220kV Walchandnagar. Dist-Pune. (Rfx no.7000033227)	13/09/2024 (10:00 AM)	20/09/2024 (10:00 AM)
10	Work of civil maintenance & upkeement of various sub station in Pune District. (Rfx no.-7000033233, 7000033237, 7000033228, 7000033224, 7000033225, 7000032948)	13/09/2024 (10:00 AM)	20/09/2024 (10:00 AM)

For further details please visit to <https://srmnetender.mahatransco.in>  
**Tender copy per tender 590/-**  
**Contact Person: The Addl. Executive Engineer (C), Tel. No.8010653137.**  
**Executive Engineer (C) EHV CCAM Division,Pune MSETCL,Pune-411011.**

## पन्हाळा गिरीस्थान नगरपरिषद, पन्हाळा

### जाहीर निविदा सूचना

पन्हाळा नगरपरिषदेमार्फत स्वच्छ भारत अभियान प्रोत्साहनात्मक निधी अंतर्गत १) पन्हाळा नगरपरिषद हद्दीतील विविध ठिकाणी असणारे बेंचेस रंगकाम करणे. २) पन्हाळा शहरातील झाडे रंगवणे. ३) पन्हाळा शहरातील विविध ठिकाणाच्या भिंती रंगवणे. ४) पन्हाळा नगरपरिषद करिता शोभिवंत मोठ्या कुंड्या पुरवठा करणे. ५) पन्हाळा शहरातील विविध ठिकाणी प्लास्टिक कलेक्शन सेंटर (डस्ट बिन) उभारणे. ६) पन्हाळा किल्ला व शहरातील ऐतिहासिक स्मारकांच्या परिसरात स्वच्छता व इतर माहिती देणारे दगडी फलक बसवणे. ७) पन्हाळा शहरातील सोमेश्वर तलाव व सादोबा तलाव येथील झुडूप काढणे व भांगलण करणे. ८) पन्हाळा नगरपरिषद हद्दीतील विविध ठिकाणी असणारी रेलिंग व ग्रील रंगकाम करणे. ९) पन्हाळा शहरातील विविध महत्वपूर्ण ठिकाणी स्वच्छ सर्वेक्षण ब्रीद वाक्य व स्वच्छतेचा संदेश असणारे दिशादर्शक फलक (सायनेज बोर्ड) बस्ती करणे.

या सर्व कामांकरिता निविदा/दरपत्रक प्रसिद्ध करण्यात येत आहे. सदर कामाची निविदा फॉर्म/दरपत्रक विक्री, बयाणा रक्कम भरणा दि: १३/०९/२०२४ रोजी सकाळी ११.०० वाजलेपासून दि: १९/०९/२०२४ रोजी सायं ५.०० वाजेपर्यंत मागविण्यात येत आहे. सदर कामासंबंधी अटी, शर्ती सदर कामाचे अंदाजपत्रक व आवश्यक सर्व विस्तृत माहिती कार्यालयीन वेळेत पहावयास मिळतील. दि: १२/०९/२०२४

स्वा/-  
**मुख्याधिकारी**  
**पन्हाळा गिरीस्थान नगरपरिषद, पन्हाळा**



### कॅनरा बँक Canara Bank

एआरएम शाखा, सर्वकल कार्यालय विलिंग, बालमता रोड, मंगळूर - ५७००१९.

#### विक्री सूचना

सीएमएलएनएन अंश विक्रीदरम्यान ऑफ फायनान्सियल असेट्स अंश एफओएसएट ऑफ सीएमएलएनएन इन्टेर अंश, २००२ सहकार्य सीएमएलएनएन इन्टेर (एफओएसएट) रकम, २००२ चा नियम ८(१) व ९(१) च्या तरतुदीअंतर्गत तयार मालमत्तांच्या विक्रीकरिताची-१-मल्लिक विक्री सूचना सर्व जतने व विवेकात: कॅनरा व हनीदराना यादारे सूचना देण्यात येत आहे की, प्रतिभूत धर्माकांडे गहाण/प्रस्तावित खालील विवरणी तय